

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.109
TA (IBC)- 71(PB)/2023

IN THE MATTER OF:

Arshiya Limited

.... Petitioner/Applicant

v.

Axis Bank Limited

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 02.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Himanshu Satija, Mr. Harsh Saxena, Mr. Shevaaz Khan, Advs.

For the Respondent : Mr. Lalit Munshi, Adv. a/w Ms. Fatima Fernandes, Adv.

ORDER

Ld. Counsel Mr. Himanshu Satija appeared through VC on behalf of the Applicant.

Ld. Counsel Mr. Lalit Munshi also appeared through VC on behalf of the Respondent and sought some time to file his Vakalatnama and file his written submissions on this transfer application before the next date of hearing.

At the request and with the consent of the parties, list the matter for a physical hearing **on 23.02.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT